



THE HIGH COURT OF KERALA

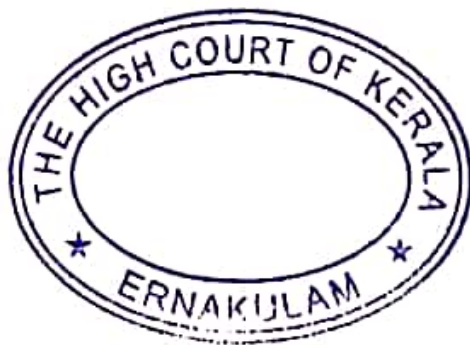
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PRESS RELEASE

In the wake of the outbreak of COVID-19 in the State of Kerala, the following precautionary measures are decided to be taken by the High Court of Kerala.

- Total restriction will be imposed on public/ litigants from entering the High Court complex. Entry will be permitted only to those summoned by the Court;
- The entry of the Staff of the High Court, Staff of the Office of the Advocate General and the Advocate's Clerks inside the High Court Complex shall be facilitated only on display of their official Identity Cards;
- The Mediation and Adalat proceedings will stand suspended until further orders;
- Frequent sanitation to be effected on the common areas of contact inside the Court complex viz. handrails of stairs and escalators, door knobs, lift switches etc;
- Thermal Screening be undergone by all who enter High Court complex;



*APSA*  
K. Haripal  
Registrar General

*ad*  
16/03/2020